

Bhupinder Singh Vs. U.O.I. & Others

07.04.2014

Present: Ms. Shrey Goyal, counsel for the applicant

1. Heard.
2. It is noticed that the representation of the applicant for fixing the seniority w.e.f. 12.09.2002 with all consequential benefits has recently been forwarded to the Deputy Director General (WT) by the Joint Director of Training/HCD vide a letter dated 14.02.2013 and the applicant, without waiting for outcome thereof, has rushed to the Tribunal.
3. Learned counsel for the applicant, at this stage, seeks permission to withdraw the O.A. with liberty to file it afresh on the same cause of action, if need arises after the decision of the DDG on his representation.
4. Accordingly, the O.A. stands disposed of as withdrawn, with liberty aforementioned.

**(UDAY KUMAR VARMA)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

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